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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK  
**O. A. No. 260/00912 OF 2015**  
Cuttack, this the 6<sup>th</sup> day of January, 2016

CORAM  
**HON'BLE MR. A.K. PATNAIK, MEMBER (J)**  
**HON'BLE MR. R.C. MISRA, MEMBER (A)**

.....

Lakhmuna Devi Prasad, aged about 56 years, W/o. Late Shyambihari Prasad, At-Aninthapalli Karamatuli, PO.Budharaja, Dist-Sambalpur-768004.

...Applicant

By the Advocate-M/s. S. Behera, A. Mishra, M.S. Swarup)

-VERSUS-

**Union of India Represented through**

1. Secretary, Govt. of India, Ministry of Communication, Department of Telecommunication Service, Sanchar Bhawan, 20 Ashoka Road, New Delhi-110001.
2. Managing Director, Bharat Sanchar Nigam Limited, Corporate Office, 102-B Statesman House, New Delhi-110001.
3. The Chief General Manager, B.S.N.L., B & E Cell, Room No.323(3<sup>rd</sup> Floor), Orissa Circle, Bhubaneswar-751001, District-Khurda.
4. The Controller of Communication Accounts, B.S.N.L.O., Orissa Circle, 4<sup>th</sup> Floor, C.P.M.G. Building, Bhubaneswar-751001.
5. The Executive Engineer (Civil), BSNL Civil Division, D.T.O. Building, 4<sup>th</sup> Floor, Kacheri Road, Sambalpur-768001.

...Respondents

By the Advocate-

**ORDER (oral)**

**A. K. PATNAIK, MEMBER (J):**

Heard Mr. S. Behera, Ld. Counsel appearing for the applicant and perused the materials placed on record.

2. This O.A. has been filed by the applicant who is the widow of the deceased Shyam Bihari Prasad challenging the inaction of the Respondents in revising the family pension in favour of the applicant and granting the benefit which is meant for BSNL Employee.
3. During the course of argument, Mr. Behera brought to our notice the RTI information dated 18.11.2014 addressed by the BSNL authorities taking action on the representation so preferred by the applicant. Though the letter was issued on 18.11.2014 and more than one year has elapsed since then, Mr. Behera submitted that no action has yet been taken



by the BSNL Authorities till date. Accordingly, he seeks liberty of this Tribunal to file representation before the BSNL authorities. As information under RTI Act cannot be the subject matter of challenge, we dispose of this O.A. by granting liberty to the applicant to make a comprehensive representation to the appropriate authorities of BSNL particularly Respondent N0.3 and if any such representation is received within four weeks then BSNL authorities i.e., Respondent No.3 is directed to consider and dispose of the same with a reasoned and speaking order to be communicated to the applicant within a period of three months from the date of receipt of copy of this order. We hope and trust, in the event of such consideration if the applicant is found to be entitled to the relief claimed by her then expeditious steps be taken to extend the said benefit to her preferably within a further period of three months from such consideration.

4. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

5. On the prayer made by Mr. S. Behera, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No.3 by Speed Post for which Mr. Behera undertakes to file the postal requisites by 08.01.2016.

  
(R.C.MISRA)  
MEMBER (A)

  
(A.K.PATNAIK)  
MEMBER(J)

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